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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 176 of 2002

New Delhi, this the 21st day of January, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Sanjay Kumar S/o Late Shri Hari Chand
R/o Q-25/2, CVD Line,
Delhi Cantt.10.

-APPLICANT

(By Advocate: Shri T.D. Yadav.)

Versus

1. Commandant,
Central Ordnance Depot,
Delhi Cantt.
2. The Union of India through the
Secretary, Army Headquarters,
New Delhi.

-RESPONDENTS

O R D E R(ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The applicant has filed this OA as the representation filed by him on 24.5.2001 seeking compassionate appointment has not been decided so far.

2. I think that the present OA can be disposed of by directing the respondents to dispose of the representation filed by the applicant. OA is allowed. Respondents are directed to dispose of the representation dated 24.5.2001 passing a reasoned and speaking order within a period of 2 months from the date of receipt of a copy of this order.


(KULDIP SINGH)
MEMBER(JUDL)

/Rakesh